## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 241/(MAH)/2017 M.A. No. 612/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: Ankit Vijaykumar Khandelwal V/s
Vijay Auto Industries Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241-242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Adv Reject knaudelmen Advocali

ib Juris Link

for R-2, 3, 4 & 6

(2) Counsel hobit Coupta afw Adv. Dipti Das & Adv. Aashna Desai i/b Divya Shah Associalis Advocates for the Petitioner

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## ORDER MA 612/2017 IN CP 241/241-242/NCLT/MB/MAH/2017

Having both the parties arrived at a consensus for settlement though they are not fully clear as to what settlement they have to arrive to, we are of the view that there could be a solution if some mediation has been initiated in between them, for which the company secretaries appearing on either side have come forward to mediate, they are hereby suggested to do the same and report on the next date of hearing.

List this matter for reporting on 8.1.2018.

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial) Facilitàtion -Mediation \_

8/1/18

Mr. Kampani ,5 days 50/. Jees.